

Statement-II

List of Old & Inefficient Coal/Lignite based Units in Govt. Sector which could be retired on the basis of Un-economic operation by 2022

Sl. No.	Name of the Utility	Name of the Station (Capacity)	Unit No.	Capacity (MW)
1	2	3	4	5
Delhi				
1.	IPGCL	Raj ghat TPS (2 x 67.5 MW)	1 & 2	135
Madhya Pradesh				
2.	MPPGCL	Satpura TPS(200 +3x210 MW)	6,7,8 & 9	830
Punjab				
3.	PSPCL	Ropar TPS (2X210MW)	3 & 4	420
Chhattisgarh				
4.	CSPGCL	Korba East TPS (4 x 50 MW)	1,2,3 & 4	200
Tamil Nadu				
5.	NLC	Nevyeli Lignite TPS-I (6x50 + 2x 100 MW)	1 to 6, 8 & 9	500
Telangana				
6.	TSGENCO	Kothadudem TPS (3x60 + 2x120 MW)	1,2,4,5&7	420
7.	TSGENCO	Ramagundem-B TPS	1	62.5
Jharkhand				
8.	DVC	Chandrapur TPS	3	130
TOTAL				2697.5

Status of stressed power companies

435. SHRI T. K. RANGARAJAN: Will the Minister of POWER be pleased to state:

(a) the number of stressed power companies and the total capacity of power production by these companies; and

(b) how Government proposes to deal with the stressed power companies?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI RAJ KUMAR SINGH): (a) The information is being collected.

(b) Government of India constituted a High Level Empowered Committee (HLEC) under the Chairmanship of Cabinet Secretary to address the issues of stressed thermal power projects. Based on High Level Empowered Committee (HLEC) recommendations, a Group of Ministers (GoM) has made recommendations regarding stressed power projects. The major recommendations of the GoM as approved by the Government are:

- I. Grant of linkage coal for short-term Power Purchase Agreement (PPA).
- II. Allowed existing coal linkage to be used in case of termination of PPAs due to payment default by DISCOMs.
- III. Procurement of bulk power by a nodal agency against pre-declared linkages.
- IV. Central/State Gencos may act as an aggregator of power.
- V. Increase in quantity of coal for special forward e-auction for power sector.
- VI. Coal linkage auctions to be held at regular intervals.
- VII. Non-lapsing of short supplies of coal.
- VIII. Annual Contracted Quantity (ACQ) to be determined based on efficiency.
- IX. Payment of Late Payment Surcharge (LPS) has been made mandatory.
- X. Non-cancellation of Power Purchase Agreement (PPA)/Fuel Supply Agreement (FSA)/ Long Term Open Access (LTOA) post National Company Law Tribunal (NCLT) scenario.
- XI. Non-cancellation of PPA for non-compliance of Commercial Operation Date (COD).

Funds under UDAY

436. SHRI D. KUPENDRA REDDY: Will the Minister of POWER be pleased to state:

(a) the details of funds allocated to various States of the country under the UDAY scheme, State-wise;